

GOVERNMENT OF INDIA  
MINISTRY OF URBAN DEVELOPMENT

LOK SABHA  
UNSTARRED QUESTION NO. 2789

TO BE ANSWERED ON DECEMBER 16, 2015

ALLOTMENT OF SHOPS

No. 2789 SHRI GODSE HEMANT TUKARAM:

Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given to USQ No. 3850 on 06.08.2014 regarding allotment of shops and state:

- (a) whether allotment of these shops has not been executed due to present policy of Delhi Development Authority (DDA);
- (b) if so, whether a large number of applications have been received per year for allotment of these shops on hire, purchase or on reserve price basis from widows/handicapped/jobless/BPL families and needy persons belonging to scheduled castes; and
- (c) if so, the reasons for not reviewing present policy for allotment of these shops?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF URBAN  
DEVELOPMENT

(SHRI BABUL SUPRIYO)

(a): Delhi Development Authority (DDA) has informed that after physical verification and reconciliation of litigation

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status, 350 shops were placed on e-auction in March, 2015; and out of these, 174 shops were disposed of.

Subsequently, DDA reviewed its policy for fixing reserve price for residential, industrial and commercial plots as well as built up properties that includes disposal of the remaining shops and issued direction through circular dated 06.05.2015.

(b): No, Madam. DDA has informed that it invites applications from persons of eligible categories after giving publicity in the leading newspapers. As per the existing policy of DDA, reservation in allotment of shops is given to SC/ST, Physically Handicapped, Ex-Servicemen, Freedom Fighters and the persons whose land was acquired.

(c): Does not arise.

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